

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal Nos. E/98/2008, E/115/2008, E/122/2008

(Arising out of Order-in-Original No.CCE/Shillong No.28/2007 dated 21.11.2007, Order-in-Original No.CCE/Shillong No.01/2008 dated 18.01.2008, Order-in-Original No.CCE/Shillong No.02-04/2008 dated 18.01.2008, all passed by the Commissioner of Central Excise, Shillong)

M/s. Satyapal Shivkumar
M/s. Dharampal Premchand Ltd.
M/s. Dharampal Satyapal Ltd.

Applicant (s)/Appellant (s)

Vs.

Commissioner of Central Excise, Shillong

Respondent (s)

Appearance:

Shri T.R.Rastogi, Advocate for the Appellant (s)
Shri B.N.Pal, Advocate for the Respondent (s)

CORAM:

Hon'ble SHRI JUSTICE (DR.) SATISH CHANDRA, PRESIDENT

Hon'ble SHRI V.Padmanabhan, Member (Technical)

Date of Hearing/Decision:- 03.05.2018

ORDER NO. FO/76017-76019/2018

Per Dr. Satish Chandra

1. All the three appeals have been filed by the appellant. During the course of argument Id. Counsel Shri T.R.Rastagi appearing on behalf of the appellants submits that in view of the retrospective amendment in the Finance Act, 2011 the appeal stands abated.

2. In view of the submission made by the Id. Counsel the appeals are dismissed as abated.

(Dictated and pronounced in the Open Court)

S/d.

(Justice Dr. Satish Chandra)

President

S/d.

(V.Padmanabhan)

MEMBER (Technical)